

TION be pleased to state :

(a) whether employees of the Dandakaranya Project, most of whom are themselves refugees, have served a notice to the Government to go on hunger strike ;

(b) if so, the details of their grievances; and

(c) the steps taken by Government to meet their demands ?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI BHAGWAT JHA AZAD) : (a) to (c). The information is being collected and will be laid on the Table of the Sabha.

#### Chandigarh Plan for Rehabilitation Colonies

\*801. SHRI SHRI CHAND GOYAL : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether the Chandigarh Administration is planning to construct Rehabilitation Colonies on modern lines ;

(b) if so, the likely time that will be taken in completing the Projects ;

(c) whether the inhabitants of the present Colonies are opposing the issue and if so, their main grievances ; and

(d) the reaction of Government thereto ?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI BHAGWAT JHA AZAD) : (a) The Chandigarh Administration is not planning to set up any rehabilitation colonies meant exclusively for displaced persons.

(b) to (d). Do not arise.

#### Formula for Fixing Sugarcane Price

\*802. SHRI S. M. BANERJEE : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether a new formula is being enunciated for fixing sugarcane prices ; and

(b) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND CO-OPERATION (SHRI ANNASAHIB SHINDE) : (a) and (b). No, Sir. The Government have decided to continue the basic minimum price payable by vacuum pan sugar factories for sugarcane purchased during 1970-71 (1st October, 1970 to 30th September, 1971) at Rs. 7.37 per quintal linked to a recovery of 9.4 per cent or below. However, the premium for recoveries above 9.4 per cent has been increased from 5.36 paise to 6.6 paise per quintal for every increase of 0.1 per cent in recovery.

#### Liquidation of New Delhi Co-operative Banks

\*803. SHRI K. LAKKAPPA : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether the New Delhi Co-operative Bank Ltd. has been liquidated ;

(b) if so, the reasons for its liquidation ;

(c) whether the depositors have not been paid anything out of their deposited money ;

(d) if so, the reasons therefor ; and

(e) how Government propose to safeguard the interest of depositors ?

THE DEPUTY MINISTER IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI JAGANNATH PAHADIA) : (a) : No Sir.

(b) The question does not arise.

(c) to (e). Complaints have been received by the Delhi Administration from some depositors about alleged non-refund of their deposits by the Bank. Taking these complaints and other circumstances into account the Delhi Administration has ordered a statutory enquiry under Section 43 of the Bombay Co-operative Societies Act. 1925, as